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ITEM NO.1A

COURT NO.7

SECTION IIA

(For Judgment)

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Criminal Appeal No(s).1100 OF 2006.

Arising out of Petition for Special Leave to Appeal (Crl.) No.996 of 2006.

STATE, CBI

Appellant (s)

VERSUS

SASHI BALASUBRAMNIAN & ANR.

Respondent(s)

Date: 31/10/2006 This Appeal was called on for Judgment today.

For Appellant(s) Mr. P. Parmeswaran, Adv.

For Respondent(s) Mr. P.V. Yogeswaran, Adv.

Mr. T. Raja, Adv.

Hon'ble Mr. Justice S.B. Sinha pronounced the judgment of the Bench comprising His

Lordship and Hon'ble Mr. Justice Dalveer Bhandari.

Delay condoned.

Leave granted.

The appeal is allowed in terms of the signed reportable judgment. No costs.

waj)

(Subhash Chander)

(Pushap Lata Bhard

Court Master

Court Master

[Signed reportable judgment is placed on the file]